CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.549/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking adjudication of a dispute arising between NTPC Limited and Central Transmission Utility of India Limited.

Petitioner : NTPC Limited

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Ms. Nishtha Wadhwa, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking adjudication of the dispute arising out of the Respondent, CTUIL's refusal to refund the Late Payment Surcharge it had collected from the Petitioner pursuant to the Commission's order dated 29.01.2020 in Petition No.323/MP/2019, which, however, was set aside by the APTEL vide its judgment dated 31.10.2025 in Appeal No. 97 of 2022. The learned counsel further submitted that although the Respondent has preferred Civil Appeal No. 138 of 2026 before the Hon'ble Supreme Court against the said judgment, the operation of the said judgment has not been stayed.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **21.01.2027**.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)